

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

FORTY-SIXTH REPORT

(Presented on 29-11-1995)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the report on their behalf, present this Forty-sixth Report.

2. The Committee met on 27 November, 1995 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1995 (*Amendment of article 312*) by Shri George Fernandes.
- (2) The Constitution (Amendment) Bill, 1995 (*Amendment of article 345, etc.*) by Shri Syed Shahabuddin.

II. Classification and allocation of time for discussion of Bills (*vide* Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills.

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1995 (*Amendment of article 312*) by Shri George Fernandes.

The Bill seeks to amend article 312 of the Constitution with a view to ending the status of Indian Police Service as an all-India service.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1995 (*Amendment of article 345, etc.*) by Shri Syed Shahabuddin,

The Bill seeks to amend the Constitution with a view to provide that the languages, which have been declared as their mother tongue by not less than ten per cent of the population of a State, or of any district, block or panchayat therein, and which have been recognised by the State for educational purposes, shall be declared as additional official languages of the State to be used in administration, for specified purposes, in the State as a whole or in specified parts thereof, as the case may be.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills.

4. The Committee then considered classification and allocation of time to nine Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A' :—

- (1) The Official Secrets (Amendment) Bill, 1995 (*Insertion of new section 16*) by Shri Mohan Singh (Deoria).
- (2) The Constitution (Amendment) Bill, 1995 (*Substitution of new article for article 44*) by Shri Syed Shahabuddin.
- (3) The Railways (Amendment) Bill, 1995 (*Amendment of sections 2 and 137*) by Shri Mohan Singh (Deoria).
- (4) The Compulsory Education Bill, 1995 by Shri Chitta Basu.
- (5) The National Commission for Women (Amendment) Bill, 1995 (*Amendment of section 10*) by Shri Chitta Basu.
- (6) The Constitution (Amendment) Bill, 1995 (*Amendment of article 164*) by Shri Chitta Basu.
- (7) The Safai Karamcharis Insurance Scheme Bill, 1995 by Shri Mangal Ram Premi.

The Committee further recommend that the remaining two Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that:—

- (i) Sarvashri George Fernandes and Syed Shahabuddin. be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
November 27, 1995

Agrahayana 6, 1917 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and Member-in-charge	Bill No.	Category recommended	Time recommended
1.	The Official Secrets (Amendment) Bill, 1995 (Insertion of new section 16) by Shri Mohan Singh (Deoria).	62 of 1995	A	2 hours
2.	The Constitution (Amendment) Bill, 1995 (Substitution of new article for article 44) by Shri Syed Shahabuddin.	51 of 1995	A	2 hours
3.	The Railways (Amendment) Bill, 1995 (Amendment of sections 2 and 137) by Shri Mohan Singh (Deoria).	61 of 1995	A	2 hours
4.	The Compulsory Education Bill, 1995 by Shri Chitta Basu.	55 of 1995	A	2 hours
5.	The National Commission for Women (Amendment) Bill, 1995 (Amendment of section 10) by Shri Chitta Basu.	59 of 1995	A	2 hours
6.	The Education Bank of India Bill, 1995 by Shri Chitta Basu.	60 of 1995	B	2 hours
7.	The Constitution (Amendment) Bill, 1995 (Amendment of article 164) by Shri Chitta Basu.	53 of 1995	A	2 hours
8.	The Safai Karamcharis Insurance Scheme Bill, 1995 by Shri Mangal Ram Premi.	49 of 1995	A	2 hours
9.	The National Commission for Safai Karamcharis (Amendment) Bill, 1995 (Amendment of section 1. etc.) by Shri Mangal Ram Premi.	47 of 1995	B	2 hours